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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI
O.A.No. 395 of 1988. Date of Decision: 6.7.93

K.L.Monga Petitioner.

Versus

Union of India & others Respondents.

For the applicant : None appeared.

For the respondents : Smt. Raj Kumari Chopra, Counsel.

CORAM:

Hon'ble Mr. Justice V.S. Malimath, Chairman.

Hon'ble Mr. S.R. Adige, Member(A)

JUDGMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner. It is a very old case. We have perused the records and we dispose of the case on merits.

2. In the order dated 16.10.89 the Division Bench has recorded that the only issue remaining to be resolved is regarding the payment of interest on the delayed payment of his retirement benefits. The Bench has made clear that only issue which survives for examination is awarding of interest on the delayed payment. We are not inclined to make any direction in this behalf. Accordingly, this application is dismissed. No costs.

V.S. Malimath

S.R. Adige
(S.R. ADIGE)
MEMBER(A)

(V.S. MALIMATH)
CHAIRMAN.

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